

**COURT OF THE
DISTRICT & SESSIONS JUDGE
..... TRIPURA :**

No.

August, 201....

Sub: Submission of 'Annual Data regarding Institution, Disposal & Pendency of cases under section 138 of Negotiable Instruments Act' in respect of the Subordinate Courts of Tripura-re.

Ref: F. 40 (28)(c)-HCT/STT-Y/2013/....., dated on the above subject.

**Statement showing Institution, Disposal & Pendency of
Complaints under section 138 of the Negotiable Instruments Act,
in the Subordinate Courts (From 1/1/201..... to 31/12/201.....)**

State: Tripura.

District: Tripura

| Sl. No. | Name of the District | Opening Balance as on 01/01/201.... | Institution from 01/01/201.... to 31/12/201.... | Disposal from 01/01/201.... to 31/12/201.... | Pendency at the end of 31/12/201.... |
|---------|----------------------|-------------------------------------|---|--|--------------------------------------|
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(Signature of the District & Sessions Judge)